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WP-27110-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DINESH KUMAR PALIWAL

ON THE 8th OF AUGUST, 2025

WRIT PETITION No. 27110 of 2025

SUNIL KUMAR MISHRA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Rohit Singh - Advocate for petitioner.

Shri S.S. Chauhan - Government Advocate for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioner submits that there is a technical defect in the petition and he seeks to file a comprehensive petition. Accordingly, he seeks leave to withdraw the petition with liberty to file a fresh petition.

Learned counsel for respondent who appears on advance notice raises an objection as to maintainability of the Public Interest Litigation.

Accordingly, the petition is dismissed as withdrawn with liberty as prayed for.

The question of maintainability is left open.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(DINESH KUMAR PALIWAL)
JUDGE

